## Central Electricity Regulatory Commission New Delhi

## Petition No. 337/MP/2025

Subject : Petition under Section 79 (1) of the Electricity Act,

2003 read with CERC (Conduct of Business) Regulations, 2023 in relation to refund of the excess amount of Rs. 2,51,55,786/- towards the Transmission and SLDC charges along with 18% interest to EID Parry's Power Plant at Kakinada (On

admission).

Date of Hearing : **13.5.2025** 

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Petitioner : Parry Sugars Refinery India Private Limited (PSRIPL)

Respondents : Transmission Corporation of Andhra Pradesh

Limited & Ors.

Parties Present : Shri Manu Seshadri, Advocate, PSRIPL

Shri Siddharth Shekhar, Advocate, PSRIPL

## Record of Proceedings

Learned counsel for the Petitioner submitted that the Petitioner had set up a Sugar Refinery cum 35 MW Gas based co-generation power plant in the State of Andhra Pradesh for which it filed Petition OP 20 of 2014 before the Andhra Pradesh Electricity Regulatory Commission under Section 86 (1) (f) of the Electricity Act, 2003. He further submitted that, owing to the Andhra Pradesh Reorganization Act, 2014, separate Electricity Regulatory Commissions were formed for the States of Andhra Pradesh and Telangana. During the pendency of the said Petition before the State Commission, in view of the order dated 4.2.2020 of the Hon'ble Supreme Court in Civil Appeal No. 3788-3790 of 2019 in the matter of Eastern Power Distribution Company of Andhra Pradesh Ltd and Anr. v. GMR Vemagiri Power Generation Ltd and Ors., the said Petition was transferred to the Central Commission to hear the disputes between the generating companies and the distribution licensees of the States of Andhra Pradesh and Telangana. Subsequent to this, the Central Commission vide letters dated 21.10.2020, 30.6.2022, and 12.1.2025, directed the Petitioner to file the Petition before it in terms of the Conduct of Business Regulations. However, due to the COVID-19 pandemic and lockdown, the Petitioner did not receive the letters dated 21.10.2020 and 30.6.2022.

2. The Petitioner has filed the present Petition seeking a refund of the excess amount of Rs. 2,51,55,786/- illegally collected by Respondent No.1, Transmission



Corporation of Andhra Pradesh Limited (APTRANSCO) towards transmission charges after setting off the amounts payable by the Petitioner towards SLDC charges along with 18% interest from the date of collection of the said amount till its disbursal to the Petitioner.

- 3. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:
  - (a) Issue notice to the Respondents, subject to just exceptions;
  - (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within six weeks thereafter.
- 4. The Petition will be listed for hearing on **7.8.2025.**

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

